

PAPERS LAID ON THE TABLE
ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF TECHNOLOGY, BOMBAY

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Sir, I beg to lay on the Table a copy of the Sixth Annual Report of the Indian Institute of Technology, Bombay, for the year 1963-64. [Placed in Library. See No. LT-6868/66].

ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF TECHNOLOGY, MADRAS

SHRI M. C. CHAGLA: Sir I also beg to lay on the Table a copy of the Fifth Annual Report of the Indian Institute of Technology, Madras, for the year 1963-64. [Placed in Library. See No. LT-6869/66].

ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF SCIENCE, BANGALORE

SHRI M. C. CHAGLA: Sir, I also beg to lay on the Table a copy of the Fifty-fifth Annual Report of the Indian Institute of Science, Bangalore, for the year 1963-64. [Placed in Library. See No. LT-6870/66].

The Oil and Natural Gas Commission
(AMENDMENT) RULES, 1966

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): Sir, I beg to lay on the Table, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959, a copy of the Ministry of Petroleum and Chemicals Notification G. S. R. No. 1218, dated the 23rd July, 1966, publishing the Oil and Natural Gas Commission (Amendment) Rules, 1966. [Placed in Library. See No. LT-6794/66].

THE KERALA SCHEDULED CASTES AND
SCHEDULED TRIBES PREVENTION OF EVIC-
TION ORDINANCE, 1966

THE MINISTER OF EDUCATION (DR. SHRIMATI T. S. SOUNDARAM RAMA-CHANDRAN): Sir, on behalf of Shri Rasthi Margatham Chandrasekhar, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with clause (c) (iv) of the Proclamation (G.S.R. No. 490) issued on the 24th March, 1965 in relation to the State of Kerala, a copy of the Government of Kerala (Law Department) Notification No. 6420-H4/66/Law,

dated the 5th July, 1966, publishing the Kerala Scheduled Castes and Scheduled Tribes Prevention of Eviction Ordinance, 1966 (No. 2 of 1966). [Placed in Library. See No. LT-6827/66].

THIRTY-THIRD REPORT OF THE
COMMITTEE ON PUBLIC UNDERTAK-
INGS

SHRI ARJUN ARORA (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the Thirty-third Report of the Committee on Public Undertakings on the action taken by the Government on the recommendations contained in its Eleventh Report on the Rourkela Steel Plant of the Hindustan Steel Limited.

ANNOUNCEMENT RE GOVERNMENT
BUSINESS

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): With your permission, Sir, I rise to announce that the Government Business in this House during the week commencing 22nd of August, 1966 will consist of:

- (1) Further discussion on devaluation of the rupee.
- (2) Consideration and passing of the Constitution (Eighteenth Amendment) Bill, 1966, as passed by the Lok Sabha, to be taken up immediately after disposal of questions on Wednesday, the 24th of August, 1966.
- (3) Consideration of a Resolution to be moved by the Minister of Commerce: seeking approval of the notification issued on the 2nd of August, 1966, regarding levy of export duties.
- (4) Consideration and return of the Customs (Amendment) Bill, 1966, as passed by the Lok Sabha.
- (5) Consideration and passing of the following Bills as passed by the Lok Sabha:
 The Advocates (Amendment) Bill, 1966; The Criminal Law Amendment (Amending) Bill, 1966.